

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 321

IA-6026/2023 IA-3967/2023 IA-3409/2023

In

IB-2646(ND)/2019

IN THE MATTER OF:

Loveni Marketing & Advertising Pvt.Ltd.

.....APPLICANT/PETITIONER

Vs

SN Cinema Advertising Pvt.Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 12.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Prachi Johri, Adv and Abhipsa Sahu, Adv for RP

For the Respondent : Mr. Gautam Singhal, Mr. Rajat Chaudhary,

Ms. Aashtha Vishnoi, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-3967/2023 IA-3409/2023:-

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional and the Learned Counsel appearing for the Suspended Board of Directors. After hearing the arguments, we direct that the Resolution Professional as well as Suspended Board of Directors to sit together and thrash out the differences and work out the way forward. Two weeks time granted to undertake this process with reference to IA-3967/2023 IA-3409/2023.

List the matter on **03.05.2024**.

IA-6026/2023:-

List the matter on **03.05.2024** for arguments.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**